

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.164 OF 2006
IN
ORIGINAL APPLICATION NO.1053 OF 2004

ALLAHABAD, THIS THE 29TH DAY OF FEBRUARY, 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Chandra Kant Mani Tripathi,
S/O Sri Jokhu Mani Tripathi,
R/O Village and Post Deopur Deoria Khas,
District Deoria.

..... Applicants

By Advocate : Shri J. N. Tripathi and Shri H.P. Mishra

Versus

1. Shri Sajjan Ram, Senior Superintendent,
Head Post Office, Deoria.
2. Sri Parmanand Prasad, Inspector,
Post Office Paschimi, Deoria.

..... Contemnor/Respondents

By Advocate : Shri S. Srivastava

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This contempt petition is filed against the order dated 25.05.2004. By the said order the respondents are directed to consider the representation of the applicant in accordance with law within a period of two months from the receipt of the representation, since the respondents failed to do so, this contempt petition is filed.

2. On notice the respondents have filed the counter affidavit and ~~is it is~~ stated in para 20 of the counter affidavit that the representation of the applicant was



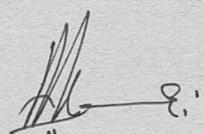
duly rejected since the applicant was never appointed after observing the prescribed procedure for the recruitment to the Post of Gramin Dak Sevak Runner whereas he was engaged as an outsider substituted and moreover he is ~~an~~ retrenched employee of the department and as such there is no force to continue the applicant or to regularize the applicant on the above mentioned post. In view of the said statement the learned counsel for the respondents states that contempt petition does not survive for consideration.

3. In view of the statements of learned counsel for the respondents it is clear that the representation of the applicant was duly rejected after considering the same by the respondents having regard to the same we do not find any justifiable grounds to keep this contempt petition pending.

4. In view of the foregoing reasons, this contempt petition does not survive for consideration, and as such the contempt application is dismissed. Notices issued are discharged.



Member-A



Member-J

/ns/